

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 263/MP/2023**

Subject : Petition under Section 79 of the Electricity Act, 2003, seeking a declaration that no State transmission charges and losses can be imposed upon the Petitioner towards the supply of power to MPSEZ Utilities Limited, amongst other reliefs.

Petitioner : Adani Power Limited (APL)

Respondents : Gujarat Energy Transmission Corp. Ltd. (GETCO) and Ors.

Date of Hearing : **26.9.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Hemant Singh, Advocate, APL  
Shri Biju Mattam, Advocate, APL  
Shri Lakshyajit Singh, Advocate, APL  
Ms. Ankita Bafna, Advocate, APL  
Ms. Lavanya Panwar, Advocate, APL  
Shri Gaurav Prakash, Advocate, APL  
Shri Arun Lal, Advocate, APL  
Shri Jai Lal, Advocate, APL  
Shri Akshaya Lal, Advocate, APL  
Shri Kumar Gaurav, APL  
Ms. Ranjitha Ramachandran, Advocate, GETCO  
Shri Aneesh Bajaj, Advocate, GETCO

**Record of Proceedings**

Since the order in the matter, which was reserved on 24.1.2024, could not be issued prior to the Members of the Commission, who formed part of Coram, demitting office, the matter has been re-listed for the hearing.

2. Learned counsel for the Petitioner and the Respondent, GETCO, submitted that the Pleadings are already completed in the matter, and the parties have also filed their respective written submissions, which may be considered, and the matter may be reserved for the order. Learned counsel for the Respondent, GETCO, however, added that a typographical error has crept in recording a particular date in the written submissions and GETCO may be permitted to file one-pager clarification in this regard.

3. Considering the above, the Commission permitted the Respondent, GETCO, to file its clarification, as above, within a week. Subject to this, the matter was reserved for order.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**